

**Minutes of the Policy Relaxation Committee Meeting held under the
Chairmanship of DGFT, Shri Pravir Kumar, IAS on 11.05.2015**

Meeting No. 3/AM16 held on 11.05.2015 at 04:00 Pm.

List of officers present in the meeting is given below:

1. Shri D. K. Singh	Addl. DGFT
2. Shri L.B. Singhal	Addl. DGFT
3. Shri Jaikant Singh	Addl. DGFT
4. Shri Darshan Singh	Jt. DGFT
5. Shri S.K.Samal	Jt. DGFT
6. Shri Jay Karan Singh	Jt. DGFT
7. Shri AkashTaneja	Jt. DGFT
8. Shri S.K. Mohapatra	Dy. DGFT

Personal Hearing Case:

Case No.1. M/s Siddhartha Tubes Ltd., Indore

F.No. 01/60/162/151/AM10/EFGC(PRC)

PRC Meeting No. 3/AM16 dated 11.05.2015

Subject: - Request for clubbing of 6 advance licence no.

- (i) 1110001229 dt. 13.12.2000
- (ii) 1110001409 dt. 23.01.2001
- (iii) 1110001410 dt. 23.01.2001
- (iv) 1110003132 dt. 30.01.2002
- (v) 1110003303 dt. 04.03.2002
- (vi) 1110004469 dt. 19.09.2002.

The Hon'ble High Court, Delhi vide order dated 08.01.2015 has held that "the impugned order is set aside. The matter is remanded to PRC which will take into account the decision of the GRC and the decision of learned single judge of this court in the case of M/s Dewas Soya Ltd." Accordingly the applicant was afforded a personal hearing before the committee. Mr. Atul Kulkarni, Asstt. General Manager appeared before the Committee and made the following submissions:

- i. GRC referred the case back to the PRC by stating that licence under dispute cannot be treated as redeemed until the input-output norms for importability of zinc were finalized.
- ii. SION was revised many times and even after redeeming of the Advance Authorisation.
- iii. The SION indicated by the RA was not for the product of import by the firm.
- iv. When the firm brought this to the notice of RA, the RA again changed the quantity of import.

Decision:

The Committee, taking into consideration the facts and circumstances of the case, decided the following:

RA concerned was directed to produce all the original files pertaining to the above referred 6 Advance Authorizations to PRC section. PRC section shall examine the case and place the facts before next PRC.

(Action: RA, Bhopal/JDG, Policy-4)

The following cases were discussed as per agenda. Decision taken on the individual cases are as under:-

Case No.1. M/s. Vinod Agencies, Nagpur

F.No. 01/60/162/08/AM16/PRC

PRC Meeting No. 3/AM16 dated 11.05.2015.

Subject: - Request for EOP extension of Advance Authorization No. 501002028 dated 25.03.2014.

Decision:

The Committee noted that the above referred Advance Authorisation was obtained to export 'Teak Sawn Timber' and to import 'Raw Timber Fogs Teak Logs'. The applicant has fulfilled 51.61% export obligation within 12 months and request is made for balance export. As per Chapter 44 of Export Policy, under SI No 181 (ITC HS No 44071010), export of Swan Timber fall under 'free' list subject to the restrictions inter-alia that export would be confined to the species which has been imported, export shall be from the designated ports only, exports shall not exceed 60% of imported goods, exports shall be completed within 12 months from the date of imports, The value addition of such exports shall not be less than 30%, the Saw mill shall be registered with State forest Department and exports contract shall be registered with CAPEXCIL before export. The committee therefore decided the following:

- I. Export obligation period be extended for 3 months from the date of endorsement.
- II. The firm is directed to get its stock verified by the District forest Department that the imported material (processed / unprocessed) is available with the firm before approaching the RA for endorsement of extension of Export Obligation Period on Authorisation.
- III. The extension is subject to payment of composition fee @ 0.5% of FOB value of exports to be made.

- IV. RA shall verify that the exporter has fulfilled minimum 50% export obligation.
- V. The minimum value addition of 30% shall be maintained.
- VI. The applicant is advised to approach the concerned RA along with stock verification certificate within one month from the date of uploading of PRC minutes in DGFT website.

(Action: RA, Nagpur / applicant)

Case No.2. M/s Friends Timber Pvt. Ltd. Nagpur.

F.No. 01/60/162/20/AM16/PRC

Meeting No. 3/AM16 dated 11.05.2015

Subject: - Request for extension of 6 months period for export of 'Teak Swan Timber' against the imports of 'Teak Round Logs' made vide 2 Bill of Entries no 0004888332 dt. 13.3.2014 and 0005221169 dt. 16.4.2014

Decision:

The Committee noted that the applicant has imported 'Teak Round Logs' for export of 'Teak Sawn Timber' against above referred two B/Es. They have exported 65.63% within 12 months from the date of imports and request is made for balance export. As per Chapter 44 of Export Policy, under SI No 181 (ITC HS No 44071010) export of Swan Timber fall under free list subject to the restrictions inter-alia that export would be confined to the species which has been imported, export shall be from the designated ports only, exports shall not exceed 60% of imported goods, exports shall be completed within 12 months from the date of imports, The value addition of such exports shall not be less than 30%, the Saw mill shall be registered with State forest Department and exports contract shall be registered with CAPEXCIL before export. The committee therefore decided the following:

- I. Export obligation period be extended for 3 months from the date of endorsement by RA.
- II. The firm is directed to get its stock verified by the District forest Department that the imported material (processed / unprocessed) is available with the firm before approaching the RA for endorsement of extension.
- III. The extension is subject to payment of composition fee @ 0.5% of FOB value of exports to be made.
- IV. The minimum value addition of 30% shall be maintained.
- V. This is further subject to verification by RA that exports as claimed to have been fulfilled is more than 50% in proportion to imports made within 12 months period as prescribed.

- VI. The applicant is advised to approach the concerned RA along with stock verification certificate within one month from the date of uploading of PRC minutes in DGFT website.**

(Action: RA, Nagpur / applicant)

The meeting ended with a Vote of Thanks to the Chair.